

Central Administrative Tribunal

Principal Bench

R.A. No. 106 of 2002
in
O.A. No. 1242 of 2000

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New Delhi, dated this the 3rd May, 2002

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Mohinder Pratap Singh .. Review Applicants

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In so far as applicant's claim for granting promotion from retrospective date is concerned with consequential benefits, after the date of applicant's promotion pursuant to his having qualified in the LDC examination is known, and if any grievance still survives, it is open to him to challenge the same separately in accordance with law,

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if so advised, in which case the bar of Res Judicata will not be attracted ^{as} there has been no adjudication on that particular issue.

4. RA is disposed of in aforesaid terms.

A. Vedavalli

(Dr. A. Vedavalli)

Member (J)

S.R. Adige

(S.R. Adige)

Vice Chairman (A)